

Indian residing abroad, and if not such Indians are available, then to adoptive couples where at least one parent is of Indian origin;

- ii) establishment of Central Adoption Resource Agency and State Level Agencies for promotion of adoption;
- iii) preparation of lists of foreign voluntary agencies which are recognized/licensed by the Central Government and circulation of these lists to the High Court and recognized social/child welfare agencies in the country;
- iv) grant of recognition to suitable voluntary agencies in India to process applications for inter-country adoption of children;
- v) preparation and maintenance of the records of adoptive parents as well as children so adopted and dispatch of these particulars to India's Diplomatic Missions in the respective countries for the purpose of follow up action and ensuring the wellbeing of adopted children;
- vi) publication of lists of recognized Indian placement agencies and their associate agencies in two local leading newspapers;
- vii) recognition of representatives of foreign recognized child welfare agencies;
- viii) District Collectors to ensure enlist-

ing of abandoned/destitute children by the nursing homes/hospitals within their respective jurisdictions with the Foster-care Homes or the Social Welfare Department of the concerned Government;

- ix) formation of Voluntary Coordinating Agency to serve as a Coordinating Agency to voluntary Social/Child Welfare agencies in a particular geographical area to promote Indian adoptions.

Land Under Irrigation and Cultivation

6385. SHRI ZAINAL ABEDIN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the quantum of land under cultivation as well as under irrigation in the country, State/Union Territory-wise;

(b) percentage of the land under public sector irrigation in relation to the total quantum of land under irrigation, State/Union Territory-wise; and

(c) measures taken/proposed to be taken by Union Government to extend irrigation facilities in the comparatively under developed areas of the country?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). A statement giving the information is enclosed.

(c) A number of major, medium and minor irrigation schemes are under construction.

STATEMENT

'000' ha

S.No	State/UTs	Gross Sown Area	Irrigation Potential created by March, 1990	Irrigation Potential created through public sector irrigation (assessed)	% of Col. 5 in relation to Col.4
1	2	3	4	5	6
1.	Andhra Pradesh.	11693	6273.04	4826.14	76.93
2.	Arunachal Pradesh	201	55.85	55.85	100
3.	Assam	3644	744.45	592.08	79.53
4.	Bihar	10432	7710.09	4204.89	54.53
5	Goa	130	27.48	26.32	95.77
6.	Gujarat	10962	3096.80	1659.68	53.59
7.	Haryana	5661	3572.00	2267.00	63.46
8.	Himachal Pradesh	983	138.42	123.75	89.40

S.No	State/UTs	Gross Sown Area	Irrigation Potential created by March, 1990	Irrigation Potential created through public sector irrigation (assessed)	'000' ha % of Col. 5 in relation to Col. 4
1	2	3	4	5	6
9.	Jammu & Kashmir	1026	516.19	508.81	98.57
10.	Karnataka	11821	2749.49	2223.62	80.87
11.	Kerala	2870	1097.52	1001.76	91.27
12.	Madhya Pradesh	22214	4687.90	3374.44	71.98
13.	Maharashtra	19838	4223.86	2935.96	69.50
14.	Manipur	189	107.44	107.17	99.75
15.	Meghalaya	206	45.23	36.88	81.53
16.	Mizoram	71	9.50	9.50	100

S.No	State/U Ts	'000' ha				% of Col. 5 in relation to Col.4
		Gross Sown Area	Irrigation Potential created by March, 1990	Irrigation Potential created through public sector irrigation (assessed)		
1	2	3	4	5	6	
17.	Nagaland	191	74 03	72.86	98.41	
18.	Orissa	9270	2969 06	2403 23	80.54	
19.	Punjab	7217	5855.29	2953 33	50.43	
20	Rajasthan	17640	4212 28	2612 98	62 03	
21	Sikkim	134	20 92	20 92	100	
22	Tamil Nadu	6508	3382 80	2270.85	67 12	
23.	Tripura	408	94 25	77 96	82.71	

S.No	State/U Ts	Gross Sown Area	Irrigation Potential created by March, 1990	Irrigation Potential created through public sector irrigation (assessed)	'000' ha	
					% of Col. 5 in relation to Col.4	
1	2	3	4	5	6	
24.	Uttar Pradesh	25198	23399.00	9665.00	41.30	
25.	West Bengal	8211	3755.18	2921.87	77.80	
	Union Territories	202	102.72	46.53	45.29.	

Note Information in column No. 3 is based on Land Use Statistics 1986-87 (Provisional)